





This bench is of the considered view that since parties have settled the matter as full and final. In view of the above, **IA No. 1491/2023** is **allowed** and **disposed of**. Resultantly, the **C.P. (IB)/161(MB)2022** is **allowed** to be **withdrawn**, hence **stands closed**. All the pending IA's/MA's in this Company Petition become **infructuous**, hence stood **dismissed**. File be consigned to records.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**

04.05.2023  
Sushil

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**